

Court No. - 64

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**Case :- CRIMINAL MISC. BAIL APPLICATION No. - 21091
of 2021**

Applicant :- Abdul Rahman @ Golu

Opposite Party :- State of U.P.

Counsel for Applicant :- Qaisar Kamal Ansari

**Counsel for Opposite Party :- G.A., Kamal Kumar, Om Singh
Rathaur**

Hon'ble Ajit Singh, J.

Heard learned counsel for the applicant and learned A.G.A. for the State and perused the material on record.

By means of this application, the applicant who is involved in Case Crime No. 30 of 2021, under sections 452/376/120-B IPC, and section 3/4, 17/18 POCSO Act and section 3/5(1) U.P. Prohibition of Unlawful Conversion of Religion Act 2020 and 66E Information Technology (Amendment) Act, P. S. Kotwali, District Ballia, is seeking enlargement on bail during the trial.

The F.I.R. of this incident was lodged by the complainant against the present accused and co-accused Kalim. It was alleged in the F.I.R. that the present accused had entered into the house of the complainant and forcibly raped the minor daughter of the complainant when she was alone at her house. It was also alleged in the F.I.R. that present accused has made a video clip of the victim and was pressurizing her for establishing physical relation again and when complainant asked the father of the present accused to get the video clip deleted, then the father of the present accused said when your entire family will convert the religion then my son will marry to your daughter else I will marry her.

Learned counsel for the applicant has submitted that the present accused is quite innocent and he has been falsely implicated due to partybandi of locality. Learned counsel for the applicant has further submitted that the applicant has no criminal history and he is languishing in jail since 26.01.2021 and in case he is released on bail, he will not misuse the liberty of bail and will cooperate in trial.

The prayer for bail has been vehemently opposed by learned A.G.A and submitted that video clip which was made of minor victim had been taken in possession by the police during the investigation. Learned A.G.A. has further submitted that the girl was minor aged about 14 years and accused and his family also

tried to pressurize the victim family to get the conversion of their religion.

After considering the facts and circumstances of the case and considering the seriousness of the matter and minor daughter was raped and entire family was asked to convert their religion, without expressing any opinion on the merits of this case, this court does not deems it fit to release the applicant on bail.

Accordingly, the bail application is **rejected**.

Order Date :- 5.8.2021

Vikram